



Delhi Directorate of
Education

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
DIRECTORATE OF EDUCATION: OLD SECRETARIAT: DELHI
(GAZETTED OFFICER CELL)

No.F.4(354)/GOC/Edn./2014/5042

Dated : 19/5/2026

ADVERTISEMENT

The opening date and closing date for receipt of applications are as under:-

Opening date of application: 21/05/2026
Closing date of application : 04/06/2026

Tribunal: Delhi School Tribunal under section 11 of Delhi School Education Act, 1973 by notification, constitutes a Tribunal, to be known as the "Delhi School Tribunal", consisting of one person. The Tribunal shall have power to regulate its own procedure in all matters arising out of the discharge of its functions including the place or places at which it shall hold its sittings. The Tribunal shall for the purpose of disposal of an appeal preferred under this Act have the same powers as are vested in a court of appeal by the Code of Civil Procedure, 1908 (5 of 1908) and shall also have the power to stay the operation of the order appealed against on such terms as it may think fit.

- A. Directorate of Education invites applications for the post of Presiding Officer, Delhi School Tribunal, GNCT of Delhi. Interested candidates who *have held office as a District Judge or any equivalent judicial office* can apply through the offline mode in the prescribed format as provided in Annexure-I.
- B. The terms and conditions for the above said post are as under:
1. **Term of Office:-** The Presiding Officer shall hold office initially for a period of three years extendable up to five years (subject to the performance) or up to the age of sixty five years from the date on which he enters upon his office on whole time basis. Provided that no Presiding Officer shall hold office as such after he has attained the age of sixty five years.

2. **Method of Recruitment:-** There shall be a selection committee constituting of:-

1.	Chief Secretary	Chairman
2.	Pr Secretary (Law & Judicial)	Member (Judicial)
3.	Pr. Secretary (Education)	Member

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- The selection committee shall recommend the person for appointment from amongst the candidates shortlisted after inviting applications.
3. **Pay and allowances:** Since the Section 11 of Delhi Education Act provides that no person shall be appointed unless he has held office as a District Judge or equivalent judicial office his monthly remuneration may not exceed the last pay drawn by the officer minus pension. Other facilities allowances and entitlements shall be made available to him as applicable to officers of equivalent rank in DHJS from time to time.
 4. **Sumptuary Allowance:** Rs. 3100/- P.M.
 5. **Home orderly allowance/ Domestic help allowance:** The super time scale officers are entitled to 50% of the prescribed minimum, wages for two unskilled categories of workmen per month. The retired officers are entitled to Domestic Help Allowance at the rate of Rs. 2,500/- on submitting requisite certificate to the office from where he/she has retired.
 6. **Medical Allowance:** Rs. 1,000/- P.M. For the Serving Officer and Rs. 1,500/ for the Pensioners w.e.f. 01.01.2006 (The Medical Allowance is to be paid to the Retired Judicial Officers along with Pension.)
 7. **Official Accommodation:-** Rent Free
 8. **Landline Telephone:** 1000 Calls per month+ Rent@ Rs. 250/- + Triband @ Rs. 479/- per month + Service Tax 9.
 9. **Mobile Charges:** Rs. 2500/- P. M.
 10. **Residential Electricity Charges:** - 50% of the periodic bill subject to the ceiling of 8,000 units per annum for DHJS/ Super time Scale officers and Full payment by the Office for D & SJ.
 11. **Water Charges:-** 50% of the periodic bill subject to the ceiling of 35 Kls P.M. for DHJS/ Super time Scale officers and Full payment by the Office for D&SJ
 12. **Newspaper/ Magazine:-** 2 Newspapers & 2 Magazine. (Indian) P.M. for DHJS/ Super time Scale officers and 4 Newspapers & 3 Magazines. (Indian) P.M. for D&SJ.
 13. **Fuel Charges:** Cost of up to 100 litre of petrol/Diesel per Month on the Officer using own car for commuting to the Office and Official Purposes for DHJS/ super time Scale officers and Staff Car is applicable for D&SJ as per Rules.
 14. **Provision for Camp Office:** Rs. 1.25,000/- for a block of five years for purchasing furniture, Fixture, electronic and electric items for setting up Camp Office.
 15. **City Compensatory Allowance:** Pursuant to the recommendations of Justice E. Padmanabham Committee, the allowance has to be given to the Judicial Officers but the Government is yet to decide the applicable rate w.e.f 01.01.2006.
 16. **Mobile Instrument:-** Rs. 30000/.
 17. **Laptop /technology devices:-** Rs. 1,10,000/- for a period of four years.
 18. **Briefcase/Office bag:-** Rs. 10,000/- for a period of three years.
 19. **Washing Allowance/Robe maintenance Allowance:** - Rs. 900/- p.m.



20. **Residuary Provisions:-** Other conditions of service of the Presiding Officer of the Tribunal, for which no express provision is available in these rules, shall be determined by the rules and orders for the time being applicable to officers of equivalent rank of the Delhi Higher Judicial Service.

Procedure of Selection:


1.	Chief Secretary	Chairman
2.	Pr Secretary (Law & Judicial)	Member (Judicial)
3.	Pr. Secretary (Education)	Member

C. The selection Committee will recommend the person for appointment to the post of presiding officer after screening the persons from the list of candidates.

D. Application procedure:

- # Bio-data proforma at Annexure-I.
 - # Certificate to be furnished by the employer/head of Office forwarding authority (only for candidates who are presently employed).
 - # Clear self attested photocopies of the up-to-date CR/APAR dossier of the officer containing CR/APARs of at least last five years self attested by applicant.
 - # Cadre clearance (only for candidates who are presently employed).
 - # Integrity Certificate/Clearance from Vigilance and Disciplinary angle(only for candidates who are presently employed).
 - # Major or Minor penalty Certificate, if any, imposed on the officer during the last ten years.
- E. Advertisement and prescribed application form can be downloaded from websites of this Directorate i.e. edudel.nic.in.
- F. No TA/DA will be admissible to the candidates if they are to be called for screening candidates are required to make their own arrangements.
- G. Any application received after due date or without necessary Annexure as mentioned above will not be entertained. This department will not be responsible for the postal delay/loss of application, for reasons whatsoever. It is therefore, in the interest of the applicants to ensure that their applications reach well within the closing date and time as stipulated.
- H. Duly filled-in applications, in prescribed format, alongwith requisite annexure, should reach the below mentioned address before or upto 04/04/2024 5 PM:-

Director
Directorate of Education
Gazetted officers Cell
Room No. 211, Old Sectt.
Civil lines Delhi 110054.


**Additional Director
(Admin)**

DATE: PRANJAL LAKSHYAN
Additional Director of Education

ANNEXURE-I

1	Name	Space for photograph duly signed by the candidate		
2	Father's Name			
3	Date of Birth			
4	Postal Address			
5	Phone No.			
6	E-Mail ID			
7	Nationality			
8	Educational Qualifications			
9.	Service/Cadre/Batch			
10	Present Posting/Occupation/profession with pay Scale and Basic Pay			
11	Details of previous postings/employment (including Period) and nature of activities performed	Period	Designation	Nature of work
12	Field of expertise as per prescribed eligibility criteria of the post and the number of years of experience thereon			
13	Any other special qualification; or special achievements; or participation in important committees/working groups etc; or Foreign assignments/training; or publication to the applicant's credit; or National/International recognition received, if any.			
14	In case of applicants, other than serving governments servants, testimonials from two referees in responsible position (Not being relatives) including their address, contact numbers and e-mail, should be attached			

DECLARATION

- ❖ I certify that the foregoing information is correct and complete to the best of my knowledge and belief and nothing has been concealed/distorted. If at any time I am found to have concealed/distorted any material information, my appointment shall be liable to summary termination without notice.
- ❖ I shall not withdraw my candidature after the meeting of the selection Committee.
- ❖ I shall not decline the appointment, if selected for appointment by the Selection Committee.
- ❖ I shall join within 15 days from the date of issue of order of appointment otherwise my appointment shall be liable to summary termination without notice.

Place:

Date:

Signature of the candidate